

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 302**  
**(IB)-736/ND/2022**  
**New IA- 1691/2024**

**IN THE MATTER OF:**  
**Indian Bank**

... **Applicant/Petitioner**

**Versus**

**Ravinder Kumar Taneja**

... **Respondent**

**Under Section: 95 of IBC, 2016**

**Order delivered on 19.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :** Adv. Aditya Rungta

**For the RP :** Mr. Pankaj Kumar Singhal Present in Person in  
IA- 1691/2024

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1691/2024:** For the reasons stated therein, **the IA is allowed**, and the consent of Resolution Professional is taken on record.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**